

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

12.

RST.A /09(MB)2024
IN CP/259(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 19.04.2024

NAME OF THE PARTIES: Add-On Electricals Pvt. Ltd.
Vs.
Registrar of Companies

SECTION: 252(1), 48 OF THE COMPANIES ACT, 2013.

ORDER

RST.A/09(MB)2024

1. None present for the Applicant. Mr. Shivraj, Ld. Authorised Representative for the RoC Mumbai present through VC.
2. The present restoration application filed by the Applicant under rule 48(2) r/w Rule 11 of the NCLT Rules, 2016 for restoration of CP No. 259/2021.
3. This Bench observes that on 18.01.2024, this Bench dismissed the CP No. 259/2021 for non-prosecution on the ground that there was no representation from the Petitioner side on several occasions i.e. on 12.06.2023, 18.07.2023, 16.09.2023, 19.10.2023 & 18.01.2024 also. Hence, the present restoration application filed by the Applicant for restoration of CP No. 259/2021. Today also, the restoration application was called twice, there is no representation on behalf of the Applicant. It seems that the Petitioner is not interested to pursue his company petition and restoration application. Hence, RST.A/09(MB)2024 is **dismissed for non-prosecution.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)